

\222IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO.10733 OF 2013
RIYAZUR RAHMAN KHAN

APPELLANT

VERSUS

FAIQA KHATOON & ANR.

RESPONDENTS

O R D E R

Learned counsel for the appellant is granted four weeks' time to cure the defects pointed out in Office Report dated 16.08.2016, failing which the appeal shall stand dismissed without further reference to the Court. Any application for restoration shall be entertained only on payment of costs of Rs.1,000/- to be deposited with the Supreme Court Legal Services Committee.

.....J.

[KURIAN JOSEPH]

NEW DELHI

AUGUST 26, 2016

ITEM NO.24

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Civil Appeal No(s). 10733/2013

RIYAZUR RAHMAN KHAN

Appellant(s)

VERSUS

FAIQA KHATOON & ANR.

Respondent(s)

(Office report on default)

Date : 26/08/2016 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

[IN CHAMBERS]

For Appellant(s) Mrs. D. Bharathi Reddy, Adv.

For Respondent(s) Mr. R. D. Upadhyay, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the appellant is granted four weeks' time to cure the defects pointed out in Office Report dated 16.08.2016, failing which the appeal shall stand dismissed without further reference to the Court. Any application for restoration shall be entertained only on payment of costs of Rs.1,000/- to be deposited with the Supreme Court Legal Services Committee.

(SWETA DHYANI)

(RAJ RANI NEGI)

SR.P.A.

COURT MASTER

(Signed order is placed on the file)